

Rep. by Act 58 of 1960, s. 2 + Sch I (W. 26.12.60)

THE INDIAN TARIFF (AMENDMENT) ACT, 1956

ACT NO. '64 OF 1956

An Act further to amend the Indian Tariff Act, 1934.

[30th November, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

Short title  
and com-  
mencement.

1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1956.

(2) The provisions of clause (vii) of section 2 [relating to Item No. 73(16)] shall come into force on the first day of January, 1957; and the remaining provisions shall come into force at once.

Amendment  
of First  
Schedule.

2. In the First Schedule to the Indian Tariff Act, 1934,—

32 of 1934

(i) in Items Nos. 8(3), 11(6), 18, 20(3), 20(4), 20(8), 20(9), 28(31), 50(3), 64, 64(3), 64(4), 65(a), 67, 67(1), 67(2), 68, 68(2), 69(2), 70, 70(1), 70(2), 70(3), 70(4), 70(5), 70(6), 70(9), 72(12), 73(17), 75(5), 75(6), 75(7), 75(7A), 75(8), 75(15) and 75(18), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1956", wherever they occur, the word, figures and letters "December 31st, 1957" shall be substituted;

(ii) for Item No. 28(33), the following Item shall be substituted, namely:—

"28(33)	Calcium carbide	Protective	50 per cent. <i>ad valorem.</i>	..	..	December 31st, 1958.";
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(iii) in Item No. 65(1), in the entry in the second column headed "Name of article", for the words "blocks, granules and scraps", the words "blocks, granules, scraps and powder" shall be substituted;

(iv) in Item Nos. 72(35) and 72(36) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1956", wherever they occur, the word, figures and letters "December 31st, 1960" shall be substituted;

(v) in Item No. 72(37),—

(a) in the fourth column headed "Standard rate of duty", for the figures and words "10 per cent. *ad valorem*", the figures and words "94½ per cent. *ad valorem*" shall be substituted, and

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1956", the word, figures and letters "December 31st, 1960" shall be substituted;

(vi) in Item No. 72(39),—

(a) in the second column headed "Name of article", for the figures and letters "2,500 KVA", the figures and letters "3,000 KVA" shall be substituted, and

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1956", the word, figures and letters "December 31st, 1960" shall be substituted;

(vii) for Item No. 73(16), the following Item shall be substituted, namely:—

<p>"73(16) Electrical accessories made of plastics, such as wall plugs, switches, ceiling roses and lamp holders designed for use in circuits of less than ten amperes.</p>	<p>Preferential Revenue.</p>	<p>60 per cent. <i>ad valorem</i>.</p>	<p>50 per cent. <i>ad valor em</i></p>	<p>..</p>
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(viii) in Item No. 73 (19), for the entry in the second column headed "Name of article", the following entry shall be substituted, namely:—

"Electric fans including air circulators but excluding those which are designed for use in an industrial system as parts indispensable for its operation and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose and also excluding exhaust fans of a diameter exceeding 24", and component parts of fans included in this Item.";

(ix) in Item No. 75 (18) (a), in the entry in the second column headed "Name of article", for the words "and component parts thereof excluding elements and delivery valves", the words "and component parts of such pumps but excluding elements and delivery valves and component parts thereof" shall be substituted;

(x) in Items Nos. 82 (3) and 85 (c), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1956", wherever they occur, the word figures and letters "December 31st, 1959" shall be substituted.